

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 6/MP/2013

Sub: Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Articles 13.2.(b) of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the procurers for compensation due to change in law impacting and costs during the operating period .

Petition No. 21/MP/2013

Sub: Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Articles 13.2.(b) of the Power Purchase Agreement dated 07.08.2007 executed between Sasan Power Limited and the procurers for compensation due to change in law during the construction period

Date of Hearing : 6.5.2014

Coram : Shri Gireesh B.Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A. K. Singhal, Member

Petitioner : Sasan Power Limited, Mumbai

Respondents: : MP Power Management Company Ltd. & Others

Parties present : Shri J.J.Bhatt, Senior Advocate, SPL
Shri Vishrov Mukherjee, Advocate, SPL
Ms. Ritika Arora, Advocate, SPL
Shri P.Venkatarao, SPL
Shri Arun, Dhillon, SPL
Shri N. K. Deo, SPL
Shri Suresh Nagarajan, SPL
Shri Shrikant Kulkarni, SPL
Shri Padmana Bhan, SPL

Shri Raj Verma, SPL
Shri Sandeep S. Mysetty, SPL
Shri Mayank Gupta, SPL
Shri Srikant, SPL
Shri Hari Das Maity, SPL
Shri G.Umpathy, Advocate, MPPMC
Ms. Anushree Bardhan, Advocate, RRVPNL and HPPC
Ms. Swagtika Sahoo, Advocate, RRVPNL and HPPC
Shri Padamjit Singh
Shri T.P.S.Bawa, PSPCL
Shri Rahul Bhawan, Advocate, BRPL and BYPL
Shri Karan Jain, Advocate, BRPL and BYPL
Shri Alok Shankar, Advocate, TPDDL
Shri S.K.Neena, Jodhpur

Record of Proceedings

Learned senior counsel for the petitioner and learned counsels for the respondents submitted that the arguments in the petitions were extensively made during the last date of hearing for which detailed Record of Proceedings has been issued and there is no requirement for further arguments in the matter.

2. Learned senior counsel for the petitioner requested for one week time to file additional submission in Petition No. 21/MP/2013. Learned counsel for MPPMCL submitted that the respondents may be granted one week time thereafter to file their responses.

3. Shri Padamjit Singh, Chief Engineer (Retd.), PSEB appearing in its individual capacity submitted that he has filed objection to the petitions on 3.5.2014. In response, learned senior counsel for the petitioner submitted that the petitioner would file its response, if a copy is supplied to the petitioner.

4. The Commission allowed the petitioner to file additional submission in Petition No. 21/MP/2013 on affidavit by 13.5.2014, with an advance copy to the respondents, who may file their responses by 20.5.2014.

5. The Commission directed Shri Padamjit Singh to serve a copy of his comments/objections on the petitioner immediately who may file its response by 20.5.2014.

6. Subject to above, the Commission reserved order in the petitions.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**